

C I R C U L A R

Sub: **CONFERENCE** – District Level Judicial Officers' Conference to be presided over by the **Hon'ble Sri Justice T.Sunil Chowdary, Administrative Judge of Kadapa District on 03.02.2018**–Information– Sent - Regarding.

Ref:-1.1.Hon'ble High Court's Circular in ROC.No.3298/E-II/1995,dated 23.12.1995.
2.Telephonic information of the Hon'ble Administrative Judge, dated.08.01.2018.

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In pursuant to the letter of Hon'ble High Court in the references 1 and 2 cited above, all the judicial officers in the district are hereby informed that the **District Level Judicial Officers Conference is scheduled to be held on 03.02.2018 after completion of Workshop presided over by the Hon'ble Sri Justice T.Sunil Chowdary, Administrative Judge of Kadapa District, in the District Legal Services Authority Building, District Court Complex, Kadapa.**

Hence, all the Judicial Officers in the district are requested **to be present District Legal Services Authority Building, District Court Complex, Kadapa** with the following statistical particulars **as on 31.12.2017** in the prescribed proformae and also other material as per the following Agenda as called for by this court under reference cited.

AGENDA

1. Pending, Institutions Disposals and Pendency of Cases from **1.7.2017 to 31.12.2017.**
2. Year wise break-up as on **31.12.2017.**
3. (a) Disposal of Old Cases and progress of old **Pre-2012** cases from **1.7.2017 to 31.12.2017** along with detailed explanations.
(b) Progress of **Senior Citizens** on Civil and Criminal side from **1.7.2017 to 31.12.2017.**
(c) Progress of **Atrocities against Woman** on Criminal side for the period from **1.7.2017 to 31.12.2017.**
(d) Pendency of **copy applications** (Court wise) in the District as on **31.12.2017 in the prescribed proforma.**
1. Review of work for the period from **1.7.2017 to 31.12.2017 (Officer Wise)** with brief explanations for non disposal of remaining Identified cases as on **31.12.2017.**
2. Stayed matters as on **31.12.2017.**
3. Deputation of more staff to heavy pendency Courts
4. Matters relating to Budget, Repairs to Court buildings & Residential Quarters, Amenities etc. as on **31.12.2017.**
5. Staff problems
6. Officers' problems Relationship with Bar
7. Legal Aid, Lok Adalat, Mediation and Legal Literacy Camps for the period from **1.7.2017 to 31.12.2017.**

REQUIRED STATISTICAL INFORMATION

1. Pending, Institutions Disposals and Pendency of Cases from **1.7.2017 to 31.12.2017.**
2. Year wise break-up as on **31.12.2017.**
3. (a) Disposal of Old Cases and progress of old **Pre-2012** cases from **1.7.2017 to 31.12.2017** along with detailed explanations.
(b) Progress of **Senior Citizens** on Civil and Criminal side from **1.7.2017 to 31.12.2017.**

- (c) Progress of **Atrocities against Woman** on Criminal side for the period from **1.7.2017 to 31.12.2017**.
- (d) Pendency of **copy applications** (Court wise) in the District as on **31.12.2017** in the prescribed proforma.
4. Statement showing the Disposal of Identified cases and explanations for non disposal of remaining Identified cases as on **31.12.2017**.
 5. Details of **Under Trial Prisoners** detained in various jails, more than one year, 6 to 12 months and below 6 months and **while furnishing the above particulars the name of the jail** in which the Under Trial Prisoner is detained as on **31-12-2017**.
 6. **Pendency of NBWs** pending as on **31-12-2017** with reasons and the steps taken, including letters if any addressed to the Superintendent of Police, Kadapa with **Dis.No. and Date** should be noted in the explanations and if the cases are split up the result of the main case should also be noted.
 7. Stayed matters as on **31.12.2017**.
 8. Matters relating to Budget, Repairs to Court buildings & Residential Quarters, Amenities etc. as on **31.12.2017**.
 9. Legal Aid, Lok Adalat, Mediation and Legal Literacy Camps for the period from **1.7.2017 to 31.12.2017**.

The judicial officers in the district are further requested to bestow their personal attention in preparation of the statistics and explanations, as they have to answer the queries that may be raised in the conference.

The above statistical information in 3 sets of copies (Separately) should be reach District Court, Kadapa under any circumstances **on or before by 5.00 P.M. on 17.1.2018** evening without fail.

The copies must be on one side of the Full Scape Size paper only. All the statements of each set should be stitched in Book-Let form with thick white paper for the sake of uniformity and bear the name of the court on the front side of the Book-Let.

Further all the judicial officers and staff's in the district are hereby informed that no casual leave or permission applications will be entertained and complete the arrears of work in their respective courts and maintain the registers and records with up to date entries, as His Lordship may inspect/visit any court in the district.

The Administrative Officers/Superintendents of the courts are directed to verify and certify the correctness of the statements, failing which the concerned Court's Administrative Officers/Superintendents are personally held responsible for the lapses if any.

9/1/18
**PRL. DISTRICT JUDGE,
KADAPA.**

*D.No. 257
9-1-18*

To
All the Judicial Officers in Kadapa District.
Copy to the Chairman, Permanent Lok Adalat, Kadapa.
Copy to the Secretary, District Legal Services Authority, Kadapa.
Copy to the Administrative Officer, District Court, Kadapa.
Copy to the Computer Section, District Court, Kadapa.
Copy to the Superintendent (Accounts, Process, Library, Copyist and Record), District Court, Kadapa.
Copy to the Civil and Sessions Bench Clerks, District Court, Kadapa.